**ITEM NO.27 COURT NO.6 SECTION XIV**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Petition for Special Leave to Appeal (C) No.16578/2026**

**[Arising out of impugned final judgment and order dated 19-03-2026 in CMA No. 17169/2026 passed by the High Court of Delhi at New Delhi]**

**UMESH BAJAJ** **Petitioner(s)**

**VERSUS**

**AMIT KHANEJA & ANR.** **Respondent(s)**

**FOR ADMISSION**

**Date : 15-07-2026 This petition was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA**
**HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**For Petitioner(s) :Mr. Kaushik Laik, AOR**
**Mr. Angad Mehta, Adv.**
**Mr. Ashay Kaushik, Adv.**
**Mr. Shashank Tiwari, Adv.**
**Mr. H.N. Thangal, Adv.**

**For Respondent(s) : Mr. Satish Rai, Adv.**
**Mr. Vishal Arun Mishra, AOR**
**Ms. Anitha K., Adv.**
**Mr.Charis Yadav, Adv.**

**UPON hearing the counsel the Court made the following**
**O R D E R**

**1. The petitioner before us had preferred an application under Section 11 of the Arbitration and Conciliation Act, 1996 (for short "the Act, 1996") for appointment of Arbitrator before the High Court. The High Court allowed the said application and appointed a former High Court Judge as an Arbitrator. The**

Signature Not Verified
Digitally signed by CHANDRESH
Date: 2026.07.18 12:21:02 IST
Reason:

**Arbitration Proceedings commenced. In the midst of the Arbitration Proceedings the respondents before us took up a plea of interim moratorium under Section 96 of the Insolvency and Bankruptcy Code,2016 (for short, "the IBC") and the issue whether arbitration proceedings should proceed further or not.**

**2. The Arbitrator appears to have partly allowed the application saying that the proceedings with respect to the debtors undergoing the personal insolvency has to be stayed, while for the other respondents in the arbitration no stay was granted.**

**3. Being dissatisfied with the order passed by the Arbitrator the respondents are here before this Court.**

**4. We take notice of the fact that the matter is now coming up before the High Court on 24.9.2026.**

**5. We request the High Court to see that matter is heard on 24.09.2026 so that the parties would come to know where they stand.**

**6. By any chance, if a request is made to pre-pone the hearing of the same, the same may also be considered accordingly.**

**7. Keeping all issues open for the parties to raise before the High Court, we dispose of this Special Leave Petition.**

**8. Pending application(s), if any, stand disposed of.**

**(CHANDRESH)**
**ASTT. REGISTRAR-cum-PS**

**(POOJA SHARMA)**
**COURT MASTER (NSH)**